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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1181/95.

Dt. of Decision : 27-11-97.

1. T. Dayal Singh
2. L. Parmeshwar
3. T. Purushothama Reddy
4. Smt. P. Venkayamma

.. Applicants.

vs

1. The Union of India, Rep. by its Secretary, Min. of Finance, (Dept. of Revenue), North Block, New Delhi.
2. The Board of Customs and Central Excise, New Delhi rep. by its Chairman.
3. The Commissioner of Customs and Central Excise, Basheerbagh, Hyderabad.
4. The Dy. Commissioner (P&V), Customs and Central Excise, Basheerbagh, Hyderabad.

.. Respondents.

Counsel for the applicants

: Mr. G. Parameswara Rao

Counsel for the respondents

: Mr. V. Rajeswara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

JK

D

ORDER

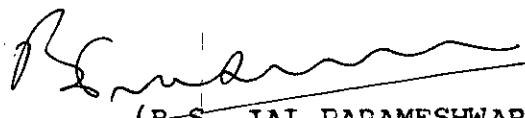
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mrs. Sakthi for Mr. G. Parameswara Rao, learned counsel for the applicants and Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. This OA is called to-day in view of ~~the~~ MA. 1108/97 in this OA filed by the respondents in the OA praying for vacation of interim order passed in this OA. When this MA was taken up for hearing, the learned counsel for the respondents in the OA submitted that ~~this~~ OA itself has become infructuous as the applicants No. 2, 3 and 4 had already been promoted as Dy. Office Superintendent (L-II) and the applicant No. 1 ^{has been} will be promoted in accordance with the order No. 3/97 dated 7-1-97 (Annexure-R-1 to the MA).

3. In view of the above, he submits that this OA has become infructuous. The above submission is also accepted by the learned counsel for the applicants. Hence this OA is also ~~has~~ to be dismissed as infructuous for the reasons stated in CA. 1220/95 which was decided to-day.

4. In view of the above the OA is also dismissed as infructuous. No costs.

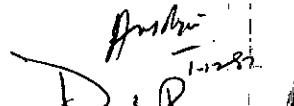

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

27.11.97

Dated : The 27th Nov. 1997.
(Dictated in the Open Court)

spr


(R. RANGARAJAN)
MEMBER (ADMN.)


D.R.

OA:1181/95

Copy to:-

1. The Secretary, Ministry of Finance, (Deptt. of Revenue), North Block, New Delhi.
2. The Chairman, Board of Customs and Central Excise, New Delhi.
3. The Commissioner of Customs and Central Excise, Basheerbagh, Hyderabad.
4. The Dy. Commissioner (P&V), Customs and Central Excise, Basheerbagh, Hyderabad.
5. One copy to Mr. G. Parameshwara Rao, Advocate, CAT, Hyd.
6. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyd.
7. One copy to D.R.(A), CAT, Hyd.
8. One duplicate.

srr

9/12/92

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 27/11/92

ORDER/JUDGMENT

M.A./R.A./C.A.-NO.

in
O.A.NO. 1181 / 95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH
- 5 DEC 1997
हैदराबाद बायपीठ
HYDERABAD BENCH